

ernment of Pakistan who have not yet communicated their decision on the findings submitted by their representative at the Joint enquiry into the incident.

#### TRADE MARK ENQUIRY COMMITTEE

**\*1934. Shri Shree Narayan Das :** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 239 on the 3rd December, 1955 and state :

(a) whether Government have taken any decision on the Report of the Trade Marks Enquiry Committee ; and

(b) if so, the important points thereof?

**The Minister of Commerce (Shri Karmarkar) :** (a) and (b). No, Sir. The report of the Committee is still under examination.

#### INTERNATIONAL ATOMIC ENERGY AGENCY

**\*1935. Shri S. V. Ramaswamy :** Will the Prime Minister be pleased to state :

(a) the progress made in the 12 nation talks recently in Washington on the establishment of an International Atomic Energy Agency; and

(b) India's view-point in the matter?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) :** (a) The meeting of the twelve nation Committee to consider the draft statute of the proposed International Atomic Energy Agency commenced in Washington on the 27th of February 1956, but adjourned later. The meeting was scheduled to resume on the 10th of April, 1956. The full report of the meetings has not yet been received.

(b) The Government of India have proposed certain amendments to the Draft Statute with the following objectives.

(i) that the Agency should have a close relationship with United Nations reporting regularly to the

General Assembly of the United Nations and, when appropriate, to the Security Council and the Economic and Social Council. (This objective was achieved fully in the Washington and New York meetings by unanimous agreement).

(ii) that the Board of Governors of the Agency should have an equitable geographical composition in which the different areas of the world, including particularly Asia and Africa, should be adequately represented. The composition of the Board of Governors has not been finally settled yet, though very considerable progress in the above direction has been made.

(iii) that the Agency should not be in a position to throttle any developments which any country or group of countries undertakes on its own initiative without aid from the Agency. In other words, the agency should not be put into the position of operating like a cartel.

(iv) that the inspection and safeguard provisions should be reasonable and ensure that any aid given by the Agency is not used directly for furthering a military purpose. The inspection and safeguards should not, however, be so rigorous as to give the Agency a hold on the economic life of the country through control of fissionable material or lead to the development of an unhealthy situation in which States in the world receiving aid from the Agency are put into a different class from those who do not go to the Agency for aid.

#### FOREIGN CAPITAL

**\*1936. Shri Keshavaikengar :** Will the Minister of Commerce and Industry be pleased to state :

(a) whether it is a fact that Government have reduced the proportional limit of restriction of foreign capital in Indian Industrial enterprises;

(b) if so, to what extent it is reduced; and

(c) the reasons for doing so?

**The Minister of Industrial Development (Shri M. M. Shah) :** (a) to (b) : No, Sir. Each case involving participation of foreign capital in industries is considered on its merits.

NETAJI SUBHAS CHANDRA BOSE

**\*1939. Shri Amjad Ali :** Will the **Prime Minister** be pleased to state whether it has been ascertained that the list of war criminals of Great War II contains the name of Netaji Subhas Chandra Bose?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan) :** There is no question of Netaji Subhas Chandra Bose being in the list of war criminals and Government propose to take no action in this matter.

LOANS TO DISPLACED PERSONS IN TRIPURA

**\*1941. Shri Dasaratha Deb :** Will the Minister of **Rehabilitation** be pleased to state :

(a) the scale of business loan that is being given to the Displaced Persons who are settled in the Government colony in Tripura;

(b) whether there is any difference in the amount of loan that is being paid, between the Displaced Persons, who are settled in Government Colony and the Displaced Persons settled outside Government Colony; and

(c) if so, what is the distinction?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle) :** (a) There is no scale for business loans in Government sponsored colonies as such. There is only a ceiling of Rs. 500 per family which is applicable both to Government sponsored as well as other colonies.

(b) The actual amount of loan paid to the displaced persons whether settled in Government colony or outside is related to actual needs and is given on the merits of each individual case.

(c) Does not arise.

SITUATION IN NAGA HILLS

**\*1947. Shri Rishang Keishing :** Will the **Prime Minister** be pleased to refer to the reply given to Short Notice Question No. 7 on the 3rd April, 1956 and state the number of women arrested and convicted out of the number of arrests and convictions of 314 and 100 respectively in the Naga Hills?

**The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika) :** 54 women have been arrested out of which 48 have been convicted and awarded fines.

REBEL NAGAS

**\*1950. Shri B. S. Murthy :** Will the **Prime Minister** be pleased to state :

(a) whether rebel Nagas had taken two overseers as captives on the 26th March, 1956 and let off later on;

(b) the circumstances under which they were taken captives and later on let off; and

(c) the steps taken to protect Government officials against rebel Nagas?

**The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika) :** (a) to (c) : Yes. On the 26th March, 1956, two overseers while proceeding towards Sanis Village, were kidnapped by armed Nagas. They were subsequently released at Sanis and reached Kohima safely on 10th April, 1956. Measures have been taken to give adequate protection to Government officials against violent elements.

INVITATION TO THE PRESIDENT OF U.S.A.

**\*1951. { Shri Krishnacharya Joshi :  
Shri Keshavaikengar :  
Shri Bibhuti Mishra :**

Will the **Prime Minister** be pleased to state whether Government have extended an invitation to the President of U.S.A. to visit India ?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan) :** Yes.